

(f) the number of properties in which notices under section 6 of the Act have been served on all non-occupies, co-sharers, mortgagors and mortgagees in Form C?

The Minister of Rehabilitation and Minority Affairs (Shri Mohr Chand Khanna):

- (a) (i) on 31st March, '58.  
2,82,679.  
(ii) 13,637.  
(1) As on 31st October, '58.  
2,86,395.  
(ii) 14,800

Information in regard to parts (b) to (f) is available upto 31st October, 1958 and is as below:—

- (b) Claims in respect of 1,68,347 properties were received.  
(c) 1,62,273.  
(d) 1,39,821  
(e) 94,652 under section 11, information under section 9(2) is not available.  
(f) 2,99,372.

The rest of information is not available and the time and labour involved in collecting it will not be commensurate with the result likely to be achieved.

#### Off-take of Cloth in Uttar Pradesh

3203. Shri Sarju Pandey: Will the Minister of Commerce and Industry be pleased to state the total off-take of cloth from the textile mills in Uttar Pradesh during 1958 (mill-wise)?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): The total off-take of cloth for civil consumption and exports from the textile mills in Uttar Pradesh during 1958 is 38,22,26,000 yards (254,817 bales). Figures relating to mill-wise off-take of cloth are being collected and will be placed on the Table of the House as soon as possible.

#### Registered Companies in Mysore

3204. Shri Siddiah: Will the Minister of Commerce and Industry be pleased to state:

- (a) the number of companies registered during 1958-59 in Mysore State;  
(b) the authorised and paid-up capital of each of these companies;  
(c) the names of companies which went into liquidation during the same period in Mysore State; and  
(d) the reasons for the same?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri):

(a) to (d). During the first ten months of 1958-59, 21 companies have been registered in the State of Mysore and their total authorised and paid-up capitals (as reported to have been raised upto the end of January, 1959) are Rs. 3,81 lakhs and Rs. 6 lakhs respectively. The number of companies so far reported to have gone into liquidation during the same period is 27, of which 22 are by members' voluntary liquidation, 4 creditors' voluntary liquidation and 1 liquidated under courts' order.

(Figures are provisional)

Note.—The names of newly registered and liquidated companies and their other particulars such as, industrial classification, names of managing agents, secretaries and treasurers, managing directors, directors, etc., situation of registered office, objects, authorised, subscribed and paid-up capital, etc. are regularly published in the Monthly Blue Books on Joint Stock Companies in India, copies of which are available in the Parliament Library.

#### Manufacture of Acetic Acid

3205. Shri Krishna Chandra: Will the Minister of Commerce and Industry be pleased to lay a statement on the Table showing the following particulars

about the licences granted so far under the Industries (Development and Regulation) Act 1951 for the manufacture of Acetic Acid:

(a) the names and addresses of the parties licensed;

(b) the location of each unit licensed;

(c) the capacity licensed in each case; and

(d) the names of the units which have since gone into production and the quantity produced by them so far?

The Minister of Commerce and Industry (Shri Lal Bahadur Shastri): (a) to (d). A statement is laid on the Table of the Lok Sabha. [See Appendix VI, annexure No. 119.]

#### Family Budget Survey

3206. { Shri S. C. Samanta:  
Shri Subodh Hanada:

Will the Minister of Labour and Employment be pleased to state:

(a) whether any foreign trainees are associated with the National Sample Survey in connection with the All India Working Class Family Budget Survey; and

(b) whether any State or Institution have sent their trainees also to be associated with the survey?

The Deputy Minister of Labour (Shri Abid Ali): (a) No.

(b) The State Governments of West Bengal, U.P. and Rajasthan had desired to be associated with the Survey by deputing their staff for field work being organised by the National Sample Survey. The Governments of Rajasthan and Bombay have deputed some staff. Workers from U.P. are likely to join shortly.

#### Outer Space

3207. { Shri Ram Krishan Gupta:  
Shri D. C. Sharma.

Will the Prime Minister be pleased to refer to the reply given to Star-

red Question No. 23 on the 17th November, 1956 and state:

(a) nature of decision taken by U.N. Assembly in its last session on the question of sovereignty in outer space; and

(b) the reaction of the Government of India thereto?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) The 13th Session of the General Assembly established an ad hoc Committee to study the problem further. A copy of the Assembly's resolution is placed on the Table of the House. [See Appendix VI, annexure No. 120.]

(b) The Committee has not yet met. India abstained on the resolution.

#### Miss Anita Bose's Visit to India

3208. Shri Ram Krishan Gupta: Will the Prime Minister be pleased to refer to the reply given to Unstarred Question No. 2184 on the 19th December, 1958 and state:

(a) places in India for which Miss Anita Bose has expressed a wish to visit;

(b) when is she coming on a visit to this country;

(c) whether any programme of her visit has been chalked out; and

(d) if so, the details of the programme chalked out?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) to (d). There is no present proposal for Miss Anita Bose to come to India.

#### Construction of Cafeteria and Fountains in Delhi

3209. Shri Ram Krishan Gupta: Will the Minister of Works, Housing and Supply be pleased to refer to the reply given to Starred Question No. 1246 on the 19th December, 1958 and state the progress since made in the construction of fountains and